

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) NO. 56/Chd/Hry/2017**

**In the matter of:**

Core Networks.

...Applicant

Versus

Pro Sportify Pvt. Ltd.

...Respondent.

Present: Mr. Manav Bajaj, Advocate for Mr. R. Bhargavan  
Advocate for the applicant.  
None for the respondent.

Learned counsel for Operational-Creditor submits that the arguing counsel was unable to come from Mumbai due to some medical problems and got his travel tickets cancelled and seeks short adjournment. List the matter for hearing on 29.08.2017. It is made clear that no request for further adjournment shall be entertained.



(Justice R.P. Nagrath)  
Member (Judicial)

August 23, 2017  
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